

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.87**  
TO BE ANSWERED ON 30.11.2015

**TRANSMISSION LINES AFFECTED BY LAND ACQUISITION ISSUES**

†87. SHRI HARIVANSH:

Will the Minister of **POWER**  
be pleased to state:

- (a) to what extent the construction of transmission lines has been affected due to land acquisition issues;
- (b) whether information about future problems caused by construction of transmission lines is given to the affected parties before starting construction of these lines;
- (c) whether the compensation amount would also be provided by companies constructing transmission lines or it would be borne only by the State Governments; and
- (d) the annual losses being borne by Government in electricity due to faults in transmission lines?

**A N S W E R**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY

( SHRI PIYUSH GOYAL )

**(a) :** As per provisions of existing law, land below transmission line towers is not required to be acquired and the land owner retains the ownership of the land even after the construction of the transmission lines.

**(b):** Transmission projects, by their inherent nature, have negligible impact on environmental and social attributes, which are confined to Right of Way (RoW). Nevertheless, before construction of any transmission line, general public including persons likely to be affected are informed through a "Public Notice," which are published in local newspapers giving details of transmission line with its proposed route, name of villages/district(s) etc.

**(c):** Compensation amount is paid by the transmission licensee/implementing agency to the affected land owners according to established procedure and as decided by concerned authorities/District Magistrate(s) as per the extant rules/guidelines. State Government can provide enhanced compensation, if required, to the affected land owner.

**(d):** Losses in electricity due to faults in transmission lines is not borne by the Government.

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